

ITEM NO.2

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 493/2024

ZAHID SHOWKAT ALIAS MIR

Petitioner(s)

VERSUS

JOINT SECRETARY, PRIME MINISTERS OFFICE & ORS.

Respondent(s)

(FOR ADMISSION and IA No.172255/2024-EXEMPTION FROM FILING O.T. and
IA No.172066/2024-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 20-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The writ petition under Article 32 of the Constitution is misconceived. The alleged termination of the services of the petitioner, who appears in person, is stated to have been the subject matter of a proceeding before the Labour Court.
- 2 Since the cause of action arose out of a contract of employment with a private employer, recourse to these proceedings under Article 32 would not lie. However, the petitioner would be at liberty to pursue such remedies as are available in law in regard to his grievances.
- 3 Subject to the above liberty, the petition is dismissed.
- 4 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
ADDITIONAL REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR